229 Burning of huts PHALGUNA 28, 1901 (SAKA) Re. Missing blindman 230 near Moradabad (St.)

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification simultaneously. [Placed in Library. See No. Lt—538/80]

12.03 hrs.

STATEMENT RE. REPORTED BURN-ING OF HUTS NEAR MORADA-BAD: (U.P.)

THE MINISTER OF HOME AF-FAIRS (SHRI ZAIL SINGH): Sir, according to information received from the Government of Uttar Pradesh, 73 huts unauthorisedly but up on Municipal Board land in Banglaon the outskirts of gaon locality Moradabad city, Uttar Pradesh, got burnt on the night of March 15, 1986. There was not loss of human life. One woman received minor burn injuries. Thers was not loss of cattle life also. Total loss in the fire is estimated to be Rs. 37000. ADM with a senior Police officer had visited the scene immediately after the incident. It has further been reported by the State Government that there was a dispute between a mali and some Harijans about a field nearby. mali won the case in this regard in a Court of Law a few days back. Reports have been lodged by both the parties against each other in respect of the fire. They are under investiwhich will bring out the cause of the fire. The DM and SSP have visited the spot. The State Government has been asked to expedite the investigation and further action. Relief totalling Rs. 7450/has been sanctioned to the sufferers. Further the State Government has been requested to look into the housing needs of these Harijans and solve them in a satisfactory manner expeditiously.

भी चन्द्रवाल बैसाबी (हाबएस): मंत्री की कि उन्होंने सबैध कम्बा कर लिया या किसी जर्मीन पर तो उन पर मुकदमा चलाते, कानूनी कार्य-बाही करते, धदालत में ले जाते, वहां से जो सजा मिलती वह देते, इस का मतलब यह तो नहीं है कि उन के घर जला दिए जायं और उन को जिन्दा जला दिया जाय।

12.05 hrs .

RE. SOME MISSING BLINDMEN INVOLVED IN POLICE LATHI CHARGE

PROF. MADHU DANDAVATE (Rajapur): Yesterday the Prime Minister gave a solemn assurance here regarding the incident that took place concerning the blind men. We welcome that assurance. But I wish to point out to the Home Minister that today the papers have published that two of the persons who participated in the demonstration were missing upto mid-night yesterday. the papers have carried this item on the front page. The Times of India has carried a box about it on the front page. I would like to know from the Home Minister whether those two missing persons among the blind men who demonstrated have been traced back and have been returned to the Federation which is in search of them.

MR. SPEAKER: All right; you have brought it to his notice.

गृह अंकी (श्री चैल सिह): घ्रध्यक्ष महोदय, इस की जानकारी के लिए स्टेट गवर्नमेंट को ग्रीर पुसिस कमिश्नर को कहा गया है। उन्होंने बताया कि एक हरीवंकर, जिसे इम्तहान देना था, उसको लखनक भेजने के लिए छोड़ दिया गया था लेकिन इस के बाद मैं तमाम जानकारी कर के हाउस को इन्फार्म कर दूंगा है

MR. SPEAKER: He says that he will inform the House. (Interruptions).

AN HON MEMBER: He has referred to something else,

PROF. MADHU DANDAVATE: Could you follow what he said? Please convey to him what I mentioned. सध्यक महोदय: सानी जी, सन्दोंने स्थाइण्ड सन के लिए पूछा था, साप उन्हें बाद में इन्फा-मंसन चेज दीजिएगा ।

ा श्री श्री श्री श्री है । व्याह्य मैंने क्याह्य मेंने से एक हरीणंकर नाम का क्याहंड परसन था। उस ने कहा कि मेरा इम्तहान है लखनऊ में भीर पुलिस ने इम्यामं किया है कि हम ने उस को छोड़ दिया था। वह लखनऊ इम्तहान देने गया है : लेकिन इस के बारे में हम ने उन को कहा है कि लखनऊ से पता कर के कि वह वहां पहुंचा है या नहीं चहुंचा है और दूसरे भावमी का भी पता कर के कि वह कहां गया है, कहां पहुंचा है, इन्फ़ार्में अन दें। पूरी इन्यामं में सम मिलने के बाद सदन के सामने सुचना रख दी आया।

MR. SPEAKER: Mr. Sethi...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI VENKATASUBBAIAH): shall I make a submission? My submission is this. Prof. Madhu Dandavate has sought certain clarification or some statement to be made by the Home Minister. That was on a thing which happened yesterday. He has to inform the Speaker. If this going to be allowed like this, then there would be no end to such things. (Interruptions).

MR. SPEAKER: That is my discretion.

PROF. MADHU DANDAVATE: You can rest assured that there would be no procedural mistake on my part. I have given in writing.

MR. SPEAKER: He was talking about the assurance given by the Prime Minister. That is why I allowed him.

Mr. Sethi.

12.08 hrs.

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL*

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move for leave to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952."

The motion was adopted.

SHRI P. C. SETHI: Sir, I introduce the Bill.

STATEMENT RE REQUISITIONING AND ACQUISITION OF IMMOV-ABLE PROPERTY (AMENDMENT) ORDINANCE

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I also beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980.

SMUGGLERS AND FOREIGN EX-CHANGE MANIPULATORS (FOR-FEITURE OF PROPERTY) AMEND-MENT BILL*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATA-RAMAN): Sir, I beg to move for leave to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 18-3-80.